

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

**IA 32 of 2016 in TP No. 198/397-398/NCLT/AHM/2016 (New)
C.P. No. 03/397-398/CLB/MB/2015(Old)**

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 04.08.2017**

Name of the Company:

J.P. Financial Services Pvt. Ltd.

V/s.

Golden Tobacco Ltd. & Ors.

Section of the Companies Act:

Section 397-398 of the Companies Act, 1956

| S.NO. | NAME (CAPITAL LETTERS) | DESIGNATION | REPRESENTATION | SIGNATURE |
|-------|----------------------------|-------------------------------|-------------------|------------------|
| 1. | Nikunt K. Raval | Advocate | R. 28 | NK Raval |
| | Sl. Adv. Rakesh Sanjanwala | Sl. Adv | R 1-7 | |
| 2. | Prabha Prasad | | R 1-7 | |
| 3. | Abhishek Mehta | { Trivedi Adv Gupta Adv | | |
| 4. | Paritosh Gupta | Advocate | R.8-27 8 29-38 | Paritosh Gupta |
| 5. | Sudhir Mehta | Advocate | R. 39 | Sudhir Mehta |
| 6. | • Saurabh Soparkar | Sr. Adv | Petitioners | Saurabh Soparkar |
| | Raheel Patel | Adv. | | Raheel Patel |

ORDER

Learned Senior Advocate Mr. Saurabh Soparkar with Learned Advocate Mr. Raheel Patel i/b Nanavati Associates present for Petitioner. Learned Senior Advocate Mr. Rakesh Sanjanwala with Learned Advocate Mr. Prabha Prasad with Learned Advocate Mr. Abhishek Mehta i/b Trivedi & Gupta present for Respondents no. 1 to 7. Learned Advocate Mr. Nikunt Raval present for Respondent no. 28. Learned Advocate Mr. Sudhir Mehta present for Respondent no. 39. Learned Advocate Mr. Paritosh Gupta present for Respondents no. 8 to 17, 29-38.

Heard both sides in IA 32/2016.

Both sides counsel represented that the issue raised by the applicant in the application IA 32/2016 can be raised by the Original respondents by way of additional affidavit in the main petition and petitioner will file rejoinder for it.

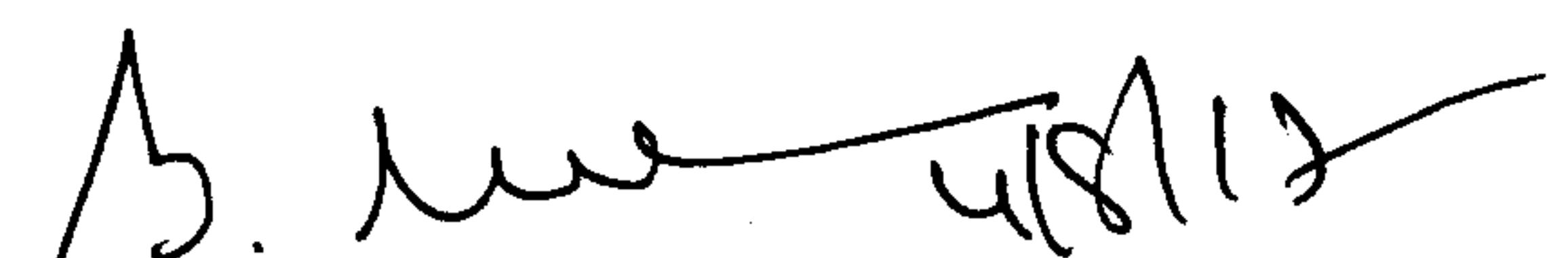
In view of the above said statements made by both sides counsel IA 32/2016 is closed.

Learned Counsel appearing for the petitioner represented that there is no formal order of admission of main petition.

Hence, petition is admitted without prejudice to the contentions of Respondents on the eligibility aspect of petitioners.

Original Respondents shall file additional affidavit within one week serving a copy in advance to the petitioner and petitioner shall file rejoinder within two weeks thereafter after serving copy in advance to the Respondents.

List the matter on 07.09.2017 for final hearing.



BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

Dated this the 4th day of August, 2017.